

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 9673/2022

(Arising out of impugned final judgment and order dated 20-05-2022 in CRLA No. 2368/1989 passed by the High Court of Judicature at Allahabad)

DHARAMPAL & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 138323/2022 - EXEMPTION FROM FILING O.T.)

Date : 17-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Chandan Mishra, Adv.
 Mr. Shiv Kumar, Adv.
 Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
 Mr. Ashutosh Bhardwaj, Adv.
 Mr. Prateek Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent brings to our notice that in fact the place wherein the incident has taken place pursuant to which the criminal action was initiated is presently in the State of Uttarakhand.

However, taking note that the High Court of Allahabad has already exercised its jurisdiction and passed the judgment, we request the learned counsel for the respondent who has entered

appearance for the State of Uttar Pradesh to secure instructions in the matter if need be, from the concerned department in the State of Uttarakhand and put forth his contentions in the matter.

The records relating to the case may also be furnished to the learned counsel for respondent by the concerned department in Uttarakhand.

Objections, if any, to the bail application be filed within three weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR